

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
IB-721/ND/2023

IN THE MATTER OF:

Parvinder Singla (Proprietor of Ganpati Metals)

.....Applicant

Vs.

J V Industries Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 29.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel on behalf of Operational Creditor is present and sought further time to file rejoinder to the same. Ten days time granted to the Operational Creditor to file the rejoinder. Ld. Counsel on behalf of Corporate Debtor is present and has no objection, if the time is granted to the Operational Creditor for filing rejoinder. Ld. Counsel on behalf of the Corporate Debtor submitted that they have filed their reply and the same is now available on the e-portal of this Tribunal. List the matter on **06.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)